

ORDER DATED 30th MAY 2008

Coram:

HON'BLE SHRI C.R.MOHAPATRA, MEMBER(A)

M/s. S. Modi, Ld. Counsel appearing for the applicant submits that the applicant's father died in 1977 and at that point of time the applicant was a minor. In 1991 when the applicant became a major he made application to the Senior Administrative Officer, Senior Quality Assurance Estt. (Armaments), Ministry of Defence (DGQA), Cossipore, Calcutta vide Annexure-1. Since then he had been making enquiries and finally he had made representation on 09.01.2008.

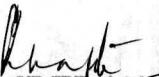
2. The Respondent No.2 has informed vide Annexure-5 that his application was earlier considered and the decision was conveyed on 05.05.1992 vide Annexure-6. The Ld. Counsel for the applicant says that this communication was not received. There are no documents annexed to the O.A to show that the applicant has been pursuing this matter from 1991 to 2007. There is a total silence for almost 16 years.

3. Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel has received the copy of this O.A and submits that this O.A is grossly barred by limitation. The compassionate appointment scheme does not envisage any consideration at this belated stage.

/

4. Having heard the Ld. Counsel for both the parties, it is understood that since the representation dated 09.01.2008 is stated to be pending with Respondent No.4 , the same may be considered in accordance with the extant Rules and Instructions and the decision communicated to the applicant within a period of 02 months from the date of receipt of the copy of this order. This O.A is accordingly disposed of at the admission stage. No order as to cost.

Copy of this order be handed over to Ld. Counsel appearing for both the party.


MEMBER(A)